

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:1096
ANSWERED ON:05.08.2011
INCLUSION OF LIMESTONE UNDER MMDR ACT
Pathak Shri Harin;Patil Shri C. R.

Will the Minister of MINES be pleased to state:

- (a) whether any proposal has been received from Gujarat Government for inclusion of limestone mineral and grant of relaxation to Gujarat Mineral Development Corporation (GMDC) under provision of Mines and Minerals (Development and Regulation) Act, 1957 (MMDR) for limestone mineral from the existing lignite mining lease at Village Tadkeshwar (Surat);
- (b) if so, details thereof; and
- (c) the time by which the permission in this regard is likely to be granted by the Union Government?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINES (SHRI DINSHA PATEL)

(a): Yes, Madam.

(b): The Ministry of Mines has received a proposal from the Government of Gujarat on 21.2.2009 seeking relaxation of Section 6(1)(b) of the MMDR Act for grant of Mining Lease for Limestone over an area of 964.44.01 hecets in village Tadkeshwar, District Surat in favour of M/s Gujarat Mineral Development Corporation.

(c): Mineral concession proposals recommended by the State Governments are examined by the Ministry of Mines in the light of the provisions of the Mines & Minerals (Development & Regulation) Act, 1957 and the Rules and guidelines framed thereunder, and where necessary in consultation with the State Governments and other agencies concerned. As such, no timeframe for disposal of the proposals can be indicated.